

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 177/TT/2018

Coram:

**Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member**

Date of Order : 18 .1.2019

In the matter of:

Approval of transmission tariff from COD to 31.3.2019 for 132 kV D/C Silchar-Hailakandi (AEGCL) Transmission line (Balance portion beyond LILO point) along with associated bays at Hailakandi (AEGCL) Sub-station under "Transmission system associated with Pallatana GBPP and Bongaigaon TPS" under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Assam Electricity Grid Corporation Limited
(Formerly Assam State Electricity Board)
Bijulee Bhawan, Paltan Bazar,
Guwahati-781001.
2. Meghalaya Energy Corporation Limited
(Formerly Meghalaya State Electricity Board)
Short Round Road, "Lumjingshai"
Shillong-793001.
3. Government of Arunachal Pradesh
Itanagar, Arunachal Pradesh.



4. Power and Electricity Department,
Government of Mizoram,
Aizawl, Mizoram.
5. Manipur State Electricity Distribution Company Limited,
(Formerly Electricity Department, Government of Manipur)
Keishampat, Imphal.
6. Department of Power,
Government of Nagaland
Kohima, Nagaland.
7. Tripura State Electricity Corporation Limited
Vidyut Bhawan, North Banamalipur,
Agartala, Tripura (W)-799001.
8. OTPC (ONGC Tripura Power Corporation Limited)
6th Floor, A Wing, IFCI Towers,
New Delhi - 110019
9. NTPC (National Thermal Power Corporation Limited)
NTPC Limited, NTPC Bhawan,
SCOPE Complex, Institutional Area, Lodhi Road,
New Delhi – 110003

...Respondents

For Petitioner : Shri Vivek Kumar Singh, PGCIL
Shri Zafrul Khan, PGCIL
Shri S.S.Raju, PGCIL

For Respondents : None

ORDER

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from COD to 31.3.2019 for 132



kV D/C Silchar-Hailakandi (AEGCL) Transmission line (Balance portion beyond LILO point) along with associated bays at Hailakandi (AEGCL) Sub-station under “Transmission system associated with Pallatana GBPP and Bongaigaon TPS” (hereinafter referred to as “asset”) in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. As per the Investment Approval dated 26.2.2010, the instant asset was scheduled to be put into commercial operation on 25.12.2012 and it was put into commercial operation on 17.11.2017. Hence, there is time over run of 1788 days in case of instant asset.

3. The details of the capital cost claimed by the petitioner are as follows:-

| (₹in lakh) | | | | | |
|--|---|----------------------|-------------------------|---------|---------------------------------|
| AppORTIONED Approved Cost (As per FR) | AppORTIONED Approved Cost (As per RCE) | Exp. Up to COD | Proposed Expenditure | | Estimated Completion Cost |
| | | | 2017-18 | 2018-19 | |
| 915.84 | 2268.70 | 1487.40 | 586.18 | 161.41 | 2234.99 |

Hence, there is no cost over-run as per RCE in case of instant asset.

4. The matter was heard on 13.12.2018. The representative of the petitioner requested for grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the



2014 Tariff Regulations. He further submitted that all the information as required under the 2014 Tariff Regulations has been furnished.

5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

6. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

7. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run which will be considered in detail at the time of issue of final order, the Commission has decided to allow tariff in terms of



proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in paragraph 8 of this order.

8. The details of the tariff claimed by the petitioner and tariff awarded are as under:-

(₹ in lakh)

| Years | Tariff claimed | Tariff allowed |
|---------|----------------|----------------|
| 2017-18 | 139.37 | 111.50 |
| 2018-19 | 437.35 | 349.88 |

9. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The petitioner is directed to submit the following information on affidavit with an advance copy to the beneficiaries by 31.1.2019:-

(i) Details of time over-run and chronology of activities along with documentary evidence as per format given below:-

| Sl. No. | Activity | Schedule | | Actual | | Remarks if any |
|---------|-------------------------|----------|----|--------|----|----------------|
| | | From | to | From | to | |
| 1 | LOA | | | | | |
| 2 | Supplies | | | | | |
| 3 | Stringing | | | | | |
| 4 | Testing & Commissioning | | | | | |



(ii) With regard to additional capital expenditure on account of balance and retention payment, the nature/works against which the payment is withheld.

(iii) Documentary proof of additional compensation paid.

11. The respondents are directed to file their reply by 15.2.2019 with an advance copy to the petitioner who shall file its rejoinder, if any by 22.2.2019. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

12. The next date of hearing will be intimated in due course of time.

Sd/-
(Dr. M. K. Iyer)
Member

Sd/-
(P. K. Pujari)
Chairperson

